

6
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No.343/1997

Date of Decision: 5.5.1997

BETWEEN:

S. Venkataramana

.. Applicant

AND

1. The General Manager,
Heavy Water project,
Manuguru,
Khammam District

2. Chief Administrative and
Accounts Officer, Heavy Water Project,
Manuguru, Khammam District.

3. The Administrative Officer,
Heavy Water Project,
Manuguru, Khammam District.

.. Respondents

Counsel for the Applicant: Mr. G. Ravi Mohan

Counsel for the Respondents: Mr. V. Rajeswar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

JUDGEMENT

(PER HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.))

Heard Mr. B. Ramana Murthy for Mr. G. Ravi Mohan
for the applicant and Mr. V. Rajeswara Rao for the Respondents.

The applicant claims to be the adopted son of a lady
whose land was acquired in 1985 by the Government of Andhra
Pradesh for establishment, by the Central Government, of Heavy
Water Project at Manuguru. The applicant offered himself as
a candidate for a suitable employment in terms of the instructions
issued by the State Government from time to time. The grievance
of the applicant is that though the land was acquired in 1985
no employment has been provided to him so ~~far~~ far.

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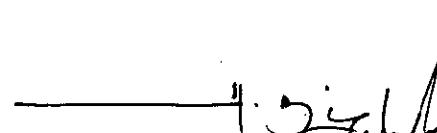
The position as brought out by the respondents is -

1. The land-oustee was adequately compensated on two occasions;
2. It is not established that the applicant is the legally adopted son of the land-oustee inasmuch as only a notarised affidavit has been submitted in support of this claim and no proper adoption deed is available;
3. The need for a fresh adoption of the applicant by the land-oustee has not been adequately explained when she already had her own children, who are adults and married, before the so-called adoption came about;
4. The so-called adoption appears to have been resorted to nearly 4 years after her land was acquired;
5. The applicant has been nevertheless interviewed and empanelled subject to his eligibility and availability of vacancies under the relevant quota in his turn;
6. He has to await his turn for his claim to be properly scrutinised, because -
 - (a) A large number of persons whose properties were acquired earlier to the present oustee are awaiting appropriate jobs in the plant.
 - (b) There are number of daily-rated mazdoors on the ^{the} rolls of project whose claims for conferment of temporary status/subsequent regularisation have to be examined before the cases of land-oustees are taken up.
 - (c) The number of vacancies reserved for land-oustees is clearly laid down. The 50% quota mentioned by the applicant is the outer limit of overall reservations of all types.

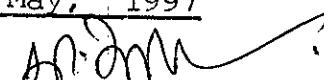
(d) The applicant is merely a 'nominee' of land-oustees whereas the scheme envisages the eligibility to include only 'members of family' more specifically, a son, daughter or spouse.

It is finally submitted that the applicant will be offered employment at appropriate time as per the rules subject to availability of vacancy provided he is found eligible.

In the light of the facts brought out above, no directions are warranted. The case is disposed of with an observation that the respondents shall examine the claim of the applicant as per rules at ^a suitable juncture.


(H. RAJENDRA PRASAD)
MEMBER (ADMIN.)

Date: 5th May, 1997


Deputy Registrar

KSM

O.A.343/97-

TO

1. The General Manager,
Heavy Water Project, Manugur,
Khammam Dist.
2. The Chief Administrative and Accounts Officer,
Heavy Water Project, Manugur, Khammam Dist.
3. The Administrative Officer, Heavy Water Project,
Manuguru, Khammam Dist.
4. One copy to Mr.G.Ravi Mohan, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
6. One copy to Hon'ble Member(A) CAT.Hyd.
7. One spare copy. (8) One copy to D.R.(A) CAT.Hyd.

pvm.

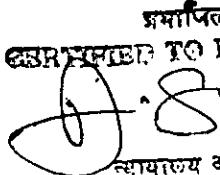
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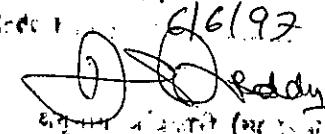
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प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY
 
स्थायी अधिकारी
COURT OFFICER
केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
हैदराबाद व्याख्याठ
HYDERABAD BENCH

316/P

केस संख्या	CASE NUMBER	O.A.343/97
तिथि	Date of Registration	5/5/97
प्रति	Date of issue	6/6/97
Copy Made	Copy Made	6/6/97
 Section Officer (J)		

~~Self~~
11/6/97

T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 5-5-1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

in

C.A.No. 343/97,

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

